

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3700
ANSWERED ON:19.03.2015
CHIEF JUSTICE
Pala Shri Vincent H

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of High Courts that do not have a full-fledged Chief Justice:
- (b) the reasons for not appointing a Chief Justice to these High Courts along with the steps taken to appoint them; and
- (c) the time by which Chief Justice of these High Courts are likely to be appointed?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) : A Statement showing the details of High Courts that do not have a full-fledged Chief Justice is annexed.

(b) to (c): The Chief Justice of the High Court is appointed as per the procedure laid down in the Memorandum of Procedure prepared in 1998 pursuant to the Supreme Court Judgement of October 6, 1993 read with their Advisory Opinion of October 28, 1998. The process of initiation of proposal for appointment of the Chief Justice of the High Court rests with the Chief Justice of India. These proposals are examined only after receipt from Chief Justice of India for approvals from various constitutional authorities. The recommendations for the appointment of Chief Justices of the High Courts of Chhattisgarh, Kerala, Meghalaya, Rajasthan and Sikkim have been received from the Chief Justice of India. These proposals are under process for requisite approvals.